

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA SIXTH SESSION, 2018 LIST OF UNSTARRED QUESTIONS FOR ANSWER ON 01 AUGUST, 2018

TOTAL NO. QUESTIONS: 98

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CORRECTED AS ON 01.08.2018

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA SIXTH SESSION, 2018

LIST OF UNSTARRED QUESTIONS FOR ANSWER

ON 01 AUGUST, 2018

TOTAL NO. OF QUESTIONS: 102

SHRI ALEIXO REGINALDO LOURENCO

FRAUDULENT ELECTION CASES

- 1. WILL the Minister for Elections be pleased to state:
 - (a) whether there was a complaint filed during Panchayat Elections of 2017 from one Ms.Sangeeta Bhosle and Shri Hemant Fadte against Shri Kamla Prasad Yadav, the present Deputy Sarpanch of Chicalim Village Panchayat;
 - (b) if so, the nature of the complaint and the present status of the said complaint;
 - (c) whether he is a resident cum voter of UP, if so, state the details thereof;
 - (d) whether he can contest elections in Goa also;
 - (e) if so, state the Rule and if not, the action that can be taken against him;
 - (f) whether the Department has made any study in this case and the total number of many similar fraudulent election cases that are existing in Goa, furnish the details thereof, the action the Government has taken to cancel the names of people currently residing in Goa of those having their names in the live voter list of their native place also; and
 - (g) the action the Government intends to take against Shri Kamla Prasad Yadav under Representation of People Act?

DETAILS OF MINING TRUCKS TRIP SHEET VEHICLE TRACKING SOFTWARE

- 2. WILL the Minister for Mines be pleased to state:
 - (a) whether the trip sheet/details of the mining trucks details are published on the Mines Department website;
 - (b) whether the Government had decided not to publish the trip sheet/details of the mining trucks on the Government website;
 - (c) the reasons as regards for not publishing the trip sheet/details of the mining trucks on the Government website; and
 - (d) state on whose database the details of the mining trucks trip sheet data is stored, whether it is stored on the private company database or Government database, if so, the details thereof?

SHRI ALEIXO REGINALDO LOURENCO

ONLINE BIDS RECEIVED FOR DPSE

- 3. WILL the Minister for Planning and Statistics be pleased to state:
 - (a) the total number of online bids(Technical and Financial) that were received by the DPSE in response to its tender for scanning and digitization of documents under DPSE;
 - (b) the total number of bids (Technical) that were rejected by the Committee headed by Director, DPSE, with the reasons for rejections;
 - (c) whether Government does not give importance to consortium bids in the State, if so, state the reasons for the same;
 - (d) if consortium bid was rejected, whether Government contemplates to take action against any alleged wilful/mischievous rejection of consortium bid by the DPSE;
 - (e) whether the Government will take any measures so that such an event does not take place in future in DPSE or in any other Department, if so, the details thereof; and

(f) the time frame of delay that has occurred in finalization of tendering process and issuing of work Order due to mishandling of tender opening process by the DPSE?

SHRI ALEIXO REGINALDO LOURENCO

CONDUCTING EVENTS BY BLOCKING ROAD

4. Transferred to Home Department as Unstarred LAQ No. 100 to be answered on 03/08/2018.

SHRI ALEIXO REGINALDO LOURENCO

SUBSIDY FOR PIGGERY DEVELOPMENT

- 5. WILL the Minister for Animal Husbandry be pleased to state:
 - (a) the present status of the scheme in details where Government has made a provision of Rs. 98.21 lakhs in the Budget speech of 2017-2018 as subsidy for piggery development;
 - (b) the total number of pigs reared in the State under the said scheme, with names and addresses of all the farmers availing the scheme as well as amount sanctioned under the said scheme to each farmer;
 - (c) which is the highest District that has taken maximum amount of subsidy for rearing of pigs, with details thereof;
 - (d) whether the budget provision made under the scheme is sufficient or was there a deficit on account of more farmers applying for the said subsidy, with the details thereof; and
 - (e) the requirements/formalities to be submitted to the Department in order to avail the scheme?

SHRI ALEIXO REGINALDO LOURENCO

DISTRICT PLANNING COMMITTEES

- 6. WILL the Minister for Panchayat be pleased to state:
 - a) whether District Planning Committees have been constituted and have prepared five-year visionary plans during last one year; if so, the details thereof; and

b) if not, the steps taken or proposed to be taken in this regard?

SHRI ALEIXO REGINALDO LOURENCO

ALWARA PROPERTIES

- 7. WILL the Minister for Revenue be pleased to state:
 - (a) the class wise list of all Alwara property lease holders along with the survey number/subdivision number of the property and the area of the property, state the details for each year since 2015 till date as regards which of these properties amongst these were being cultivated by the lease holders;
 - (b) whether the Alwara property land is owned by the Government; and
 - (c) the basis on which the Government is giving away lakhs of square meters of Government land to lease holders when the definition of lease implies it has to be returned to the owner i.e. the Government?

SHRI ALEIXO REGINALDO LOURENCO

DETAILS OF MINING LEASES OTHER THAN IRON ORE

- 8. WILL the Minister for Mines be pleased to state:
 - (a) furnish the detailed list of all non-ferrous (iron ore) mining leases in Goa along with their license number, date and reference number of environment clearance, the name of the lease holder, date of expiry of the lease amount of material mined, royalty collected for last 3 years till date;
 - (b) furnish the copy of the title documents/lease documents of all bauxite mines in Goa;
 - (c) whether the trucks of other mines in Goa have GPS tracker; and
 - (d) if so, furnish the details of the registration numbers, names of the owners of all trucks carrying mined material other than iron ore and state which mines do they work for?

NAVELIM HEALTH CENTRE TENDER WORK

- 9. WILL the Minister for Finance be pleased to state:
 - (a) as per the GSIDC website, the Rs.4, 47, 22, 033.62 cost includes civil, plumbing, electrical, landscaping, solar work ,compound wall, Fire fighting, lift (Elevator) solar water heating, state the details of which of these works have been executed and which have not, state the reasons for not executing the said work for example there is no lift in the Health Centre;
 - (b) the GSIDC website shows that the work is 32% complete, furnish a list of pending works such as installation of furniture and equipments and expected date of completion;
 - (c) whether the Government is aware that many of the equipments have not been fitted properly for example, the fans are fitted too close to the false ceiling with hardly any gap between for air circulation; and
 - (d) whether the Government has done any post work audit on this project, if so furnish the details thereof?

SHRI ALEIXO REGINALDO LOURENCO

WORKS UNDERTAKEN UNDER SMART CITY PROJECT

- 10. WILL the Minister for Finance be pleased to state:
 - (a) the details of the projects/work undertaken by Goa State Industrial Development Corporation Ltd (GSIDC), under Smart City indicating each of the completed, on-going and in pipeline projects/ work as on date;
 - (b) the details of the funds received under Smart City from Central Government and expenditure incurred on each of completed and on-going projects and consultancy charges paid on each of the said projects;
 - (c) the reasons for not obtaining NOC from local Municipality for such projects/work and whether Corporation is having details of construction of footpaths/similar works undertaken by the Municipality in the City, if so, the details thereof; and
 - (d) furnish copy of letter received from State Government authorizing the Corporation for implementation of such projects under Smart City and correspondence exchange in the matter?

PLAN OF WHOLE SALE FISH MARKET

- 11. WILL the Minister for Finance be pleased to state:
 - (a) furnish a copy of plan, report and file notings for proposed whole sale fish market in Margao;
 - (b) furnish the average number of fish trucks, pickups, rickshaws and other vehicles which visit the wholesale market daily; and
 - (c) whether the Government has done any cumulative impact study on traffic viz-a-viz the proposed KTC terminus, wholesale fish market, District hospital, if so, the details thereof?

SHRI ALEIXO REGINALDO LOURENCO

SANCOALE KALA BHAVAN PROJECT

- 12. WILL the Minister for Finance be pleased to state:
 - (a) whether the details of the Sancoale Kala Bhavan project has been removed from the GSIDC website, if so, furnish a list of all the other projects which have been removed and the reasons for removing the details of the project from the website;
 - (b) the present status of the project and the reasons for delay in completing the project;
 - (c) furnish the details of report on works pending for construction of the Sancoale Kala Bhavan project including the restoration of glass façade, state the timeframe for its completion;
 - (d) furnish the details of payments made for the project till date and break up of pending payments and expected cost for completing the project; and
 - (e) whether there is a 24 Hour security looking after the Kala Bhavan to protect against vandalism, if so, furnish the details and if not, state the reasons as regards for not keeping such security by the Government?

SHRI ALEIXO REGINALDO LOURENCO

DETAILS OF ALL COURSES CONDUCTED

- 13. WILL the Minister for Official Language be pleased to state:
 - (a) the details of all courses conducted for imparting working knowledge of Konkani to IAS,IPS, and other Central Service Officers posted in Goa during the last three years till date;
 - (b) furnish the details of the names of officers, their designations and duration of the courses;
 - (c) the details of training courses planned for imparting working knowledge of Konkani to IAS and other Central Service Officers posted in Goa in the next one year; and
 - (d) the details of training courses imparting working knowledge of Official language conducted by other State IAS and other Central Service Officers serving in their respective States?

INSTALLATION OF POS DEVICE AT FAIR PRICE SHOPS

14. Transferred to Civil Supplies and Consumer Affair Department as Unstarred LAQ No. 96 and answered on 30/07/2018.

SHRI ANTONIO FERNANDES

MUTATION AND PARTITION CASES

- 15. WILL the Minister for Revenue be pleased to state:
 - (a) the total number of mutation and partition cases pending in the Offices of the Mamladars all over Goa during the last 3 years till date; and
 - (b) furnish the details thereof of the date since when pending, which Mamlatdar Office the above cases are pending, with names of the applicants and the reasons for such pendency?

SHRI ANTONIO FERNANDES

VETERINARY SERVICES

16. WILL the Minister for Animal Husbandry & Veterinary service be pleased to state whether the Government hospitals are clean and have the required medicines, medical equipments for diagnosing the animals, if so,

furnish the names of various Government veterinary hospitals along with diagnostic equipments available?

SHRI ANTONIO FERNANDES

USE OF OFFICIAL LANGUAGES

- 17. Will the Minister for Official Languages be pleased to state:
 - (a) the details of the total number of applications that are received by Government in Official Language;
 - (b) furnish the details of the total number of applications that are received in Konkani and in Marathi and the total number of applications that are replied in the same script of the applications;
 - (c) whether the Official Language Policy is mandatory for Government jobs, if so, the details thereof and if not, the reasons thereof; and
 - (d) whether the Government is very serious about making the Official language mandatory while giving Official jobs, if so, the details thereof?

SMT ALINA SALDANHA

PANCHAYAT APPROVALS FOR MEGA PROJECTS

- 18. Will the Minister for Panchayat be pleased to state:
 - (a) the details of the parameters that are to be checked by the Panchayats before granting construction licenses to several mega housing and hotel projects in villages; and
 - (b) whether there is any provision in the Panchayats Raj Act that can stop/prevent the Village Panchayats from granting construction licenses based on the fact that the clearances granted by the other respective Authorities do not match with the ground reality, if so, the details thereof?

SHRI CHANDRAKANT KAVALEKAR

CONSTRUCTION OF NEW PANCHAYAT GHAR FOR NAQUERI BETUL VILLAGE

- 19. Will the Minister for Panchayat be pleased to state:
 - (a) furnish the details of the proposed construction of the new Panchayat Ghar for Naqueri Betul Village Panchayat in Quepem Constituency;
 - (b) whether the Government has approved and tendered for the new Panchyat Ghar building for Naqueri Betul Village Panchayat;
 - (c) if so, furnish the details thereof;
 - (d) whether the Panchayat Directorate has received NOC/permission from Education Directorate to utilize entire campus area for the purpose of constructing new Panchayat Ghar;
 - (e) if so, furnish the details thereof;
 - (f) whether GSIDC has been submitted all relevant documents to plan, estimate, propose and tender the work for the proposed Panchayat Ghar;
 - (g) if so, furnish the details thereof; and
 - (h) furnish the details of the time frame as regards when the proposed Panchayat Ghar building would be constructed and completed?

SHRI CHANDRAKANT KAVALEKAR

MODIFICATION OF RULES FOR GRAM SABHA MEETING TO REMOVE AOB

- 20. Will the Minister for Panchayat be pleased to state:
 - (a) whether the Government has decided to remove AOB from Gram Sabhas;
 - (b) if so, furnish the details of the list of all the objections received, stating the objections in brief from the public regarding the modification of Gram Sabha meeting Rules to remove AOB, including the names of the applicants and the present status of the objections and the reply by the Government;
 - (c) furnish the details whether a public hearing was conducted, if so, furnish the details and copy of the report/minutes of the hearing;
 - (d) whether the changes has been notified; and
 - (e) if so, furnish the copy of the Notification?

OUTSOURCING BY DIRECTORATE OF MINES AND GEOLOGY

- 21. Will the Minister for Mines & Geology be pleased to state:
 - (a) whether the Government is in process of outsourcing by Directorate of Mines and Geology, if so, the details thereof;
 - (b) whether Megasoft is appointed by the Mines Department as a Nodal agency, if so, the details thereof;
 - (c) the total number of works awarded to Megasoft and payments made to Megasoft till date;
 - (d) the monitoring of Megasoft on GPS installed on Canoe for sand extraction;
 - (e) the total number of illegal cases detected by Megasoft in respect to illegal sand extraction;
 - (f) the amount charged to license holders of sand by Megasoft for GPS for canoe and truck tripper engaged in sand extraction;
 - (g) the reasons for appointing only one agency to look after transportation of iron ore and canoe GPS for sand extraction;
 - (h) whether all the data of Mines Department is available with the Megasoft, if so, the details thereof;
 - (i) whether the data with private agency is valid, if so, the details thereof;
 - (j) whether the Government has issued any tenders to appoint any agency to install GPS to sand extraction canoe, if so, the details thereof;
 - (k) the process by which Megasoft Company was selected to install GPS to sand extraction canoe; and
 - (1) furnish the reasons thereof for not awarding all work to Goa Electronics Limited?

SHRI CHANDRAKANT KAVALEKAR

RENT PAID BY GSIDC FOR USING PREMISES AT EDC BUILDING PANAJI

- 22. Will the Minister for Finance be pleased to state:
 - (a) whether the GSIDC pays rent for using premises at EDC building Panaji;
 - (b) if so, furnish the details of the rent fixed per month;
 - (c) the number of months GSIDC office was functioning from Spaces building Patto;

- (d) furnish the details of per month rent paid to Spaces building;
- (e) when was the GSIDC office shifted to Spaces building and the date of formal inauguration, guests invited and item-wise expenditure incurred on inaugural ceremony;
- (f) furnish the details of renovation/repair work and expenditure incurred carried out at GSIDC office in EDC building Panaji and details of the contractor who carried out renovation/repair work;
- (g) furnish the details of expenditure incurred while shifting of GSIDC office from Panaji to Patto and back to Panaji from Patto; and
- (h) furnish the details of agency/contractor selected for shifting and setting up of office?

OFFICES CONNECTED THROUGH FIBER OPTIC CONNECTIVITY

- 23. Will the Minister for Information Technology be pleased to state:
 - (a) the total number of Government Offices, Semi Government, Aided, Panchayats, Municipalities Offices connected through fiber optic connectivity from 2012 till March 2017;
 - (b) the total number of Government Offices, Semi Government, Aided, Panchayats, Municipalities Offices connected through fiber optic connectivity till date from April 2017 till date;
 - (c) furnish the names of the agency/contractor who were awarded work of installing fiber optic connectivity during March 2012 till March 2017;
 - (d) the present status of the works and amount decided for per meter including digging of roads;
 - (e) furnish the names of the agency/contractor who were awarded work of installing fiber optic connectivity since April 2017 till date; and
 - (f) the present status of the works and payments made till date and the amount decided for per meter including digging of roads?

SHRI CHANDRAKANT KAVALEKAR

INCENTIVES TO MILK PRODUCE

24. Will the Minister for Animal Husbandry & Veterinary Services be pleased to state:

- (a) whether the Government has amended scheme for incentives to higher milk production;
- (b) if so, furnish the new pattern of assistance;
- (c) whether the scheme is linked with Cattle feed subsidy scheme;
- (d) if so, furnish the details thereof;
- (e) whether these is supervision to check the procedure of collection of milk records; and
- (f) if so, furnish the details of the visits carried out at Sumul Dairy milk collections Co-operation Societies?

BEEF SHORTAGE DURING 2017-2018

- 25. Will the Minister for Animal Husbandry & Veterinary Services be pleased to state:
 - (a) whether there is any beef shortage during 2017-2018 till date;
 - (b) if so, furnish the details thereof;
 - (c) the total requirement of beef on monthly basis;
 - (d) the present production of beef at Goa Meat Complex from March 2017 till date;
 - (e) whether the veterinary doctor is employed at Goa Meat Complex on regular basis; and
 - (f) if so, furnish the details thereof?

SHRI CHANDRAKANT KAVALEKAR

MODERN POULTRY FARM IN GOA

- 26. Will the Minister for Animal Husbandry & Veterinary Services be pleased to state:
 - (a) whether the establishment of modern poultry farm in Goa is totally collapsed;
 - (b) if so, furnish the details thereof;
 - (c) the reasons the farmers are not very much interested to start poultry farm business;
 - (d) furnish the different diseases that affects the breed of poultry and due to which farmers are afraid;
 - (e) furnish the details whether there are intensive training courses to start the business, if so, the details thereof; and

(f) whether the new breed of poultry which are introduced are tough and resistant to diseases, if so, the details thereof and the details of the awareness raised as regards the same?

SHRI CHANDRAKANT KAVALEKAR

WORKS UNDERTAKEN AT VAVURLA VILLAGE

- 27. WILL the Minister for Panchayat be pleased to state:
 - (a) whether the Government is aware about the village Vavurla, a remote hamlet location on a hilltop in Quepem Constituency, if so, furnish the details of the steps taken by the Department/Government to provide proper facilities and develop infrastructure to Vavurla village; and
 - (b) whether the Department has undertaken any proposals/works for development of village, if so, the details thereof?

SHRI CHANDRAKANT KAVALEKAR <u>DISASTER MANAGEMENT FUND</u>

28. WILL the Minister for Panchayat be pleased to state whether Government has provided funds to manage Disaster Management to each Panchayats in the State, if so, furnish the details of the funds provided to overcome the monsoon period?

SHRI CHANDRAKANT KAVALEKAR

FINANCIAL ASSISTANCE TO THE MINING AFFECTED VILLAGE PANCHAYATS

- 29. WILL the Minister for Panchayat be pleased to state:
 - (a) whether the Government has provided any financial assistance to the mining affected village Panchayats by granting them One Time Grants- in-aid to empower them due to stoppage of mining;
 - (b) if so, state the details of funds provided from March 2015 till date to Panchayats affected due to mining; and
 - (c) furnish the details of the utilization of the above funds?

TIME BOUND DELIVERY OF SERVICES/SCHEMES

- 30. WILL the Minister for Panchayat be pleased to state:
 - (a) the details of the Time Bound Delivery Services/Schemes that are available to the public; and
 - (b) whether Occupancy Certificates, trade licenses, construction licenses, repair of old houses, fall under Time Bound Services and the time frame given for the above work, if so, the details thereof?

SHRI CHURCHILL ALEMAO

NOCS FOR COMMERCIAL CONSTRUCTIONS

- 31. WILL the Minister for Panchayat be pleased to state:
 - (a) furnish copies of technical clearances of NOCs' for commercial constructions in Colva and Benaulim village from the year 2013 till date;
 - (b) furnish the list/copies of projects/Tenders proposed, sanctioned and work completed by Colva and Benaulim Zilla Members from 2008 to 2018; and
 - (c) the details of the total number of funds and the amount of funds allotted and spent by Colva and Benaulim Zilla Members from 2008 to 2018?

SHRI DIGAMBAR KAMAT

ISSUE OF LICENSES FOR SALE OF LIQUOR

- 32. WILL the Minister for Finance be pleased to state:
 - (a) the details of the total number of licenses for sale of liquor that have been issued from 01-01-2016 till date by the Government ;and
 - (b) the details such as name of the Party/Location of shops and date of issue of licenses, furnish copies of applications along with copies of file notings issuing the licenses?

SHRI DIGAMBAR KAMAT

COMPUTERISATION OF BIRTH AND DEATH RECORDS

- 33. WILL the Minister for Planning and statistics be pleased to state:
 - (a) the total number of records of Birth and Death pertaining to the years 1914 to 1970 computerized by the Directorate of Archives and Archaeology;
 - (b) the percentage of total of such records that were checked or verified after computerization and the total number of records that are error free which are now made available to Officers of the Civil Registrar and Sub Registrars;
 - (c) whether corrections/endorsements done after 2007, are also a part of computerized data files now available with the Offices of the Civil Registrars and Sub Registrars; and
 - (d) if computer records of births or deaths are missing, and if a person is having a copy of the tenor duly stamped and signed by the issuing Authorities, whether the missing records will be updated now on production of a copy of the original records by the public; and
 - (e) whether the records of births and deaths are reconstructed in case of the missing soft copies of records, if a person presents an original copy of his birth certificate, if so, the details thereof?

SHRI DIGAMBAR KAMAT

UID ENROLLMENT OPERATORS

- 34. WILL the Minister for Planning and Statistics be pleased to state:
 - (a) whether the Government has taken any policy decision to appoint Government employees in all departments as UID enrollment operators;
 - (b) if so, the details of the total number of Government employees and the number of departments that are appointed as enrollment operators till date;
 - (c) furnish details of Government employees with their grade pay that are eligible, as per Government policy to become enrollment operators;
 - (d) whether these Government employees who are appointed as enrollment operators are full time enrollment operators;
 - (e) if so, state the details as regards whether the routine work of the respective Department does not suffer if Government employees are made full time enrollment operators;

- (f) if not, the time slots allotted to such employees during working hours for carrying out enrollment work;
- (g) whether any publicity through print or electronic media is done about existing enrollment work being by the Government employees in their respective Office premises;
- (h) if so, furnish the details thereof along with the date of advertisements and name of media;
- (i) if not, the reasons for Government employees being appointed as Enrollment Operators;
- (j) whether the Government is aware that Goa Electronic Limited is also carrying on similar UID enrollment work at various locations and charging fees prescribed by UIDAI, for various UID related works, from the public, if so, the details thereof location-wise; and
- (k) the total number of enrollments that are done by DPSE employees appointed as enrollment operators and the total amount has been received as fees towards enrollment related works and under what Head the same has been deposited in Government treasury, furnish names, designations and pay band-wise, the total number of enrollment related works done by DPSE employees and the amount collected as fees and date-wise Budget head-wise the amount received and deposited to the Government treasury, furnish the details thereof?

EVALUATION DIVISION

- 35. Will the Minister for Planning & Statistics be pleased to state:
 - (a) whether the Government is aware that a full-fledged Division called Evaluation Division exists in the Directorate of Planning, Statistics and Evaluation;
 - (b) if so, state the names of Government programmes/ schemes/ projects for which evaluation studies are completed during last 3 years till date;
 - (c) whether any proposals or requests from any department were received by DPSE during last 4 years till date for conducting evaluation studies, if so, state the details thereof department wise-list of

schemes/programmes for which requests for conducting evaluation studies were received by DPSE; and

(d) whether Government is interested in conducting evaluation studies of its own programmes / schemes and thus to carry on improvements in it, if so, the details thereof?

SHRI DIGAMBAR KAMAT

WRIT PETITION

- 36. Will the Minister for Planning & Statistics be pleased to state:
 - (a) whether Government has complied to the Order of the Hon. Supreme Court in Writ Petition concerning display of sex-wise number of births of boys and girls for information of general public, if so, the details thereof;
 - (b) which are the agency such as GEL/NIC/DOIT besides DPSE, involved in carrying out the task related to display of number of boys and girls born and registered, furnish the details of registration unit wise;
 - (c) whether any work order or MOU signed with such agency for carrying out the above task, if so, state the details of the date of work order and expenses incurred till date;
 - (d) the present status of the progress of work till date and expected date of compliance of the Order of the Hon. Supreme Court; and
 - (e) the reasons for delay in compliance of the Order of the Hon. Supreme Court?

SHRI DIGAMBAR KAMAT

ONE TIME SETTLEMENT SCHEME

- 37. Will the Minister for Finance be pleased to state:
 - (a) whether EDC has implemented One Time Settlement Scheme between 1-1-2014 till date, if so, give details of the scheme, enclose a copy of the scheme;

- (b) the total number of people who have applied for taking benefit of this scheme with details; and
- (c) the details of the total amount collected under this scheme and the total amount waived off with details thereof?

PAYMENTS DUE TO CONTRACTORS BY GSIDC

- 38. Will the Minister for Finance be pleased to state:
 - (a) the details of the payments that is due to contractors of GSIDC as on date; and
 - (b) the details such as name and address of the contractors, name of work, amount paid, since when the amount is pending and the present status of each work?

SHRI DIGAMBAR KAMAT

PAYMENTS MADE TO CONTRACTORS BY GSIDC

- 39. Will the Minister for Finance be pleased to state:
 - (a) the payments made to the contractors of GSIDC as on date;
 - (b) the details such as name and address of the contractors, name of work, amount paid, since when the amount is pending and the present status of each work?

SHRI DIGAMBAR KAMAT

QUARTERS ALLOTTED BY COLLECTORATE SOUTH

- 40. Will the Minister for Revenue be pleased to state:
 - (a) the total number of Government Quarters of A.B.C.D. type allotted to the Government servants in Margao by Collectorate of South Goa from 1-1-2013 till date;
 - (b) the details with name, addresses and designation of the allottees, type of quarters , date of allotment and rent paid to Government;
 - (c) whether any quarter has been transferred to an individual, if so, the details thereof;

- (d) the total number of applications that are pending for allotment of quarters as on date with names, addresses, designations, date of application and type of quarters; and
- (e) the total number of quarters vacant at present, with details such as type of quarters and date from which they were vacant?

WORKS UNDERTAKEN BY THE INFOTECH DEPARTMENT

- 41. Will the Minister for Information Technology be pleased to state:
 - (a) the total number of projects/works undertaken / extended by the department of IT and Infotech Corporation from 1-4-2016 till date;
 - (b) the details such as names of the work / project tendered, amount of work order, names of the contractor, their addresses and copy of the work order;
 - (c) furnish the present status report of each work/project;
 - (d) furnish copies of tender notices calling for bids/ tenders and the total number of bids received for each project with names, addresses and amount quoted; and
 - (e) furnish copies of reports of the Scrutinizing committee Scrutinizing the bids and furnish the copies of file notings recommending the lowest bidder?

SHRI DIGAMBAR KAMAT

CONSULTANTS APPOINTED BY GSIDC

- 42. Will the Minister for Finance be pleased to state:
 - (a) the total number of consultants appointed by GSIDC from 1-1-2015 till date;
 - (b) furnish details such as name of the consultant, addresses, purpose for which appointed and consultancy fees charged;
 - (c) furnish copies of advertisement asking for applications from consultants and minutes of the meetings of Scrutiny Committee for selecting the consultants;
 - (d) the total number of consultants presently working with GSIDC; and
 - (e) furnish the details thereof?

BORROWINGS BY GSIDC

- 43. Will the Minister for Finance be pleased to state:
 - (a) the details of borrowings, loans, overdrafts taken by GSIDC, EDC,GTDC or any other Corporation and for any other special purpose vehicles established by the Government or the above Corporations;
 - (b) the details of the bills and amounts pending to contractors with names of PWD and GSIDC from 2012 till date; and
 - (c) according to borrowing/ debt, the Per Capita Debt and the liability on each loaneee?

SHRI DIGAMBAR KAMAT

STAFF RECRUITED BY NORTH GOA COLLECTORATE

- 44. WILL the Minister for Revenue be pleased to state:
 - (a) whether the North Goa Collectorate has recruited any staff on regular/permanent basis between 01/01/2015 till date;
 - (b) if so, give details such as name, address, age designation, date of recruitment, present posting;
 - (c) furnish the copies of advertisement calling for applications for various posts with details of applications received with names and addresses and the details of written examination/oral interview and marks obtained by each applicant and copies of file notings recommending the names;
 - (d) whether any persons are working in South Goa Collectorate for more than 5 years on contract basis/daily wages, if so, furnish the details such as names, since when working, salaries given to them; and
 - (e) whether there is any policy of the Government for regularization or while filling the posts on permanent basis for the staff who are working for more than 5 years on contract basis/daily wages?

SHRI DIGAMBAR KAMAT

MIRAMAR DONA PAULA ROAD

45. WILL the Minister for Finance be pleased to state:

- (a) the total amount spent on Miramar Dona Paula Road as on date, give details such as name and address of the contractor, dates of payments and statement of the work; furnish copy of the work order; and
- (b) furnish the date of the work tendered and the estimated cost of this work; furnish copy of the tender notice, number of bids received, furnish a copy of the comparative statement and copy of the minutes of the tender opening Committee recommending the name of the bidder?

APPLICATIONS RECEIVED BY THE GOVERNMENT

- 46. WILL the Minister for Revenue be pleased to state:
 - (a) the total number of applications received by the Government throughout the State under Regularization of Unauthorized Structures Act, 2016-17, along with details of individual applicants, details of plots, survey number, area of property, location, details of original ownership of the respective plots for which regularization is requested, along with the nature of illegalities of applicants in a tabular format;
 - (b) the total number of applications that requested are in properties belonging to the various Communidades of Goa and the total area of the properties; and
 - (c) the total number of the applications that are in properties belonging to the Government of Goa, with the details thereof?

SHRI DEEPAK PRABHU

MONITORING OF THE ORE MOVEMENT

- 47. WILL the Minister for Mines & Geology be pleased to state:
 - (a) whether there is a setup for monitoring of the ore movement in the State of Goa, if so, the details thereof;
 - (b) whether there is any Real-time monitoring of ore movement, if so, the details thereof; and
 - (c) whether the Government has been in receipt of any complaints from mine owners about illegal export of their ore; if so, the details thereof?

SHRI DAYANAND SOPTE

PRESENT STATUS OF THE EXCISE INSPECTOR

- 48. WILL the Minister for Finance be pleased to state:
 - (a) the present status of the Excise Inspector with reference to vigilance enquiry in matter 5/110/2016-VIG/254 dated 10/02/2017 after appointing one Mr. Milagres Soares, the Superintendent of Excise as Enquiry Officer and Mr.Shamba Naik as presenting Officer?

SHRI FRANCISCO SILVEIRA

GOANS EMPLOYED IN GRAND HYATT

- 49. WILL the Minister for Labour & Employment be pleased to state:
 - (a) the total number of Goans employed in Grand Hyatt in Bambolim in St. Andre Constituency;
 - (b) furnish the details of the posts granted to Goans designation-wise with addresses; and
 - (c) whether the Government insists on the percentage of jobs should be allotted to Goans, if so, the details thereof?

SHRI FRANCISCO SILVEIRA

STOPPAGE OF COLLECTION OF DERAMA OF COMMUNIDADES

- 50. WILL the Minister for Revenue be pleased to state:
 - (a) whether the Government will pay salaries to the staff of Communidades from Government funds, if so, the details thereof;
 - (b) whether the Communidade is economically viable to pay Derama at 33% to meet expenditure of the Communidade, if so, the details thereof;
 - (c) the present status of those Communidades whose land will be acquired by the Government;

- (d) the reasons the Government does not act to abolish Derama which was promised by the Hon. Chief Minister in the past; and
- (e) furnish the details of the procedure of collecting Derama from all the Communidades?

SHRI FRANCISCO SILVEIRA INSTALLATION OF CCTV's

- 51. WILL the Minister for Panchayat be pleased to state:
 - (a) whether the Government will make it mandatory for the Panchayats in St. Andre Constituency to install CCTVs in the Panchayat Office;
 - (b) if so, whether the Government proposes to provide financial assistance for the installation of CCTVs, with the details thereof; and
 - (c) whether the Government acknowledges the need of CCTVs to Panchayats to bring in efficiency in the work and provide security to the Panchayats, if so, the details thereof?

SHRI FILIPE NERI RODRIGUES

CENSUS DATA OF ST POPULATION

52. Transferred to Tribal Welfare Department as Unstarred LAQ No. 98 and answered on 30/07/2018.

SHRI GLENN TICLO SOUZA

REGULARIZATION OF THE STRUCTURES

- 53. WILL the Minister for Revenue be pleased to state:
 - (a) the total number of applications that are pending for regularization of structures in Aldona Constituency; and
 - (b) furnish the details such as survey numbers, names of the village, name of the applicants with property details, whether it is Settlement, Orchard, Green Zone fields, whether the applications are accepted/rejected with the details thereof?

SHRI GLENN TICLO SOUZA

WORK UNDER ZP FUNDS

- 54. WILL the Minister for Panchayat be pleased to state:
 - (a) the details of works undertaken in Aldona and Thivim Constituency through Zilla funds with name of work, Village Panchayat, date of estimation, cost and present status of work from the year 2016- 2017 till date; and
 - (b) the details of work in process and pending work under Zilla funds for the year 2017-2018 till date?

SHRI ISIDORE FERNANDES

EMPLOYMENT OPPORTUNITIES FOR I.T. GRADUATES IN THE STATE

- 55. WILL the Minister for Information Technology be pleased to state:
 - (a) the steps taken by the Government to generate employment opportunities for graduates in the State;
 - (b) whether the Government has exact data and the total number of Goan IT graduates employed and working in other States of India, if so, furnish details thereof; and
 - (c) whether the Government has exact data and the total number of Goan IT graduates unemployed, employed and the number of them pursuing their studies; if so, the details thereof?

SHRI ISIDORE FERNANDES

I.T POLICIES AND SCHEMES AVAILABLE WITH THE GOVERNMENT

56. WILL the Minister for Information Technology be pleased to state:

- (a) the total number of IT Polices and Schemes available with the Government, state in brief;
- (b) whether these schemes have benefited the local IT professionals, if so, details such as name and address of the beneficiary and the address of the establishments;
- (c) whether under Start-up Policy the benefit of the Scheme has been notified if so, details thereof; and
- (d) if not, the time frame by which such scheme will be notified?

SHRI ISIDORE FERNANDES

MIGRANT DAILY WAGES WORKERS IN CANACONA

- 57. WILL the Minister for Labour and Employment be pleased to state:
 - (a) whether the Government is aware of increased migrant daily wages workers in Canacona;
 - (b) if so, steps taken by the Government to identify such labour and kept records of the same;
 - (c) whether the Government has any plans to have checks on such labourers and the labour employers, if so, the details thereof; and
 - (d) whether the Government is aware that by not keeping of records of such labourers might lead to increased crime and robbery in the State, if so with details thereof?

SHRI ISIDORE FERNANDES

TENANCY CASES IN CANACONA

- 58. WILL the Minister for Revenue be pleased to state:
 - (a) the total number of Tenancy cases that have been finalized from March 2017 till date in Canacona Constituency; and
 - (b) furnish the details such as names of tenants, date of finalization of case and number of cases pending till date and reasons for pendency?

SHRI ISIDORE FERNANDES

LEASES GRANTED TO VARIOUS COMMUNIDADES IN CANACONA TALUKA

- 59. WILL the Minister for Revenue be pleased to state:
 - (a) the total number of leases granted to various Communidades in Canacona taluka from 2014 till date; and
 - (b) furnish the details such as survey number, name of party, name of village, lease value of properties and the names of Communidades?

SHRI ISIDORE FERNANDES

NET CONNECTIVITY ALL OVER GOA

- 60. WILL the Minister for Information Technology be pleased to state:
 - (a) whether Government is aware that there is no proper net connectivity all over Goa and specially in Canacona Constituency;
 - (b) if so, whether Government is aware that due to which even Assembly Questions cannot be asked online; and
 - (c) if so, the action the Government intends to take to improve the net connectivity so that we do not have to travel from distant places to put questions manually?

SHRI ISIDORE FERNANDES <u>SHORTAGE OF STAFF IN VETERINAY HOSPITAL, CLINICS,</u> <u>DISPENSARIES</u>

- 61. WILL the Minister for Animal Husbandry and Veterinary Services be pleased to state:
 - (a) the total number of Veterinary hospitals and clinics, dispensaries in Canacona Taluka;
 - (b) the total number of doctors and attendants deputed/deployed in each clinic;
 - (c) whether the Veterinary doctors hold charge at two places;
 - (d) if so, whether the Government intends to deploy one more doctor to meet the needs, with the details thereof;
 - (e) whether there is any shortage of staff in clinic/dispensaries in Canacona Constituency, if so, the details thereof; and

(f) the time frame by which staff will be deployed?

SHRI ISIDORE FERNANDES

APPLICATIONS RECEIVED FROM CANACONA UNDER KAMADHENU SCHEME

- 62. WILL the Minister for Animal Husbandry be pleased to state:
 - (a) whether the Kamadhenu Scheme still exists, if so, provide the details thereof, state in brief;
 - (b) the total number of applications received from Canacona Constituency for Kamadhenu Scheme;
 - (c) the total number of applications sanctioned;
 - (d) the total number of applications pending and reasons for pendency;
 - (e) the time frame by which the pending applications will be cleared;
 - (f) whether the milk is supplied to Co-operative Societies/Goa Dairy or locally supplied by the Kamadhenu Registered dairy farm;
 - (g) if so, the details thereof along with milk production; and
 - (h) whether milk production has increased after introduction of Kamadhenu Scheme; if so, the details thereof;
 - (i) the total requirement of milk in the State;
 - (j) the total quantity of milk purchased from outside Goa to meet the shortfall; and
 - (k) furnish month-wise details from March 2017 till date?

SMT. JENNIFER MONSERRATE DETAILS OF MINES RE-STARTED IN THE STATE

- 63. WILL the Minister for Mines & Geology be pleased to state:
 - (a) the total number of mines re-started in the State;
 - (b) furnish the details such as name of the company and location;
 - (c) the total quantity of ore extracted and exported till date; and
 - (d) furnish the details location-wise?

SMT. JENNIFER MONSERRATE

DETAILS OF MINES NOT STARTED AFTER RENEWAL IN THE STATE OF GOA

- 64. WILL the Minister for Mines and Geology be pleased to state:
 - (a) the total number of mines not started after renewal in the State; furnish the details mine-wise;
 - (b) the reasons for non-commencement; and
 - (c) the action initiated by the Government against the mines which are not started?

SMT. JENNIFER MONSERRATE <u>DETAILS OF EMPLOYMENT IN MINING COMPANIES IN THE</u> STATE OF GOA

- 65. WILL the Minister for Mines and Geology be pleased to state:
 - (a) whether the Government has any control over employment in mining companies in the State;
 - (b) if so, furnish the details of employment from every mines of those that are re-started in the State; and
 - (c) whether there is 80% of employment policy for Goans is implemented in these industries/mining companies, if so, the details thereof?

SMT. JENNIFER MONSERRATE

DETAILS OF MINES OPERATED IN ADVALPAL PANCHAYAT AREA

- 66. WILL the Minister for Mines and Geology be pleased to state:
 - (a) the total number of mines that are being operated in Advalpal Panchayat area;
 - (b) furnish the names of the lease holders, addresses since when it is being operated; and
 - (c) whether the lease holders or any other party are operating the mines; if so, furnish the details thereof?

SMT. JENNIFER MONSERRATE

DETAILS OF LATERITE STONE QUARRIES REGISTERED IN THE STATE

- 67. WILL the Minister for Mines and Geology be pleased to state:
 - (a) the total number of laterite stone quarries in the State;
 - (b) furnish the details of the number of quarries operational, location, Constituency-wise;
 - (c) the total number of illegal quarries in operation in the State of Goa;
 - (d) give details thereof with locations, Constituency-wise; and
 - (e) the action taken on illegal quarries, furnish the details thereof?

SMT. JENNIFER MONSERRATE <u>DETAILS OF QUANTITY OF SAND EXTRACTED AND USED IN THE</u> STATE OF GOA

- 68. WILL the Minister for Mines and Geology be pleased to state:
 - (a) the total quantity of sand extracted and used in the State of Goa;
 - (b) the revenue collected from sand extraction; and
 - (c) the action the Government has taken on illegal extraction of sand?

SMT. JENNIFER MONSERRATE

DETAILS OF FUNDS RAISED THROUGH AUCTION OF ORE

- 69. WILL the Minister for Mines & Geology be pleased to state:
 - (a) the details of the total funds raised through auction of ore; and
 - (b) the details of funds utilized?

SMT. JENNIFER MONSERRATE

DETAILS OF OVER MINING IN ADVALPAL MINES AT BICHOLIM

70. WILL the Minister for Mines & Geology be pleased to state:

- (a) whether the Government is aware of the over mining in Advalpal mines in Bicholim Constituency; and
- (b) if so, the details of mining area and its extractions?

SMT. JENNIFER MONSERRATE

DETAILS OF THE IT STUDENTS PASSED OUT FROM ENGINEERING COLLEGE

71. Transferred to Education Department as Unstarred LAQ No.108 and answered on 31/07/2018.

SMT. JENNIFER MONSERRATE

DETAILS OF THE TOTAL NUMBER OF IT INDUSTRIES IN THE STATE

- 72. WILL the Minister for Information Technology be pleased to state:
 - (a) the location-wise details of the total number of IT Industries in the State of Goa;
 - (b) the number of IT Industries started after March 2015 till date; and
 - (c) the total numbers of jobs created by the Government for IT graduate in the State of Goa?

SHRI NILKANTH HALARNKAR

STATE REVENUES

- 73. WILL the Minister for Finance be pleased to state:
 - (a) the details of State Tax Revenue for Financial Years 2017-18 and 2018-2019 till date;
 - (b) the details of State Non Tax Revenue for Financial Years 2017-18, 2018-19 till date;
 - (c) the shares in Taxes from Centre for Financial Years 2017-18, 2018-19 till date;
 - (d) the details of the Grants from Center for Financial Years 2017-18, 2018-19 till date;
 - (e) the Power sale receipts and Power Purchase Expenditure for Financial Years 2017-18, 2018-19 till date;

- (f) the month-wise GST Revenue for Financial Years 2017-18, 2018-19 till date;
- (g) the Excise Tax Revenue on Liquor for Financial Years 2017-18, 2018-19 till date;
- (h) the Stamp Duty Revenue for Financial Years 2017-18, 2018-19 till date; and
- (i) the opening Balance as on 1^{st} April 2018?

SHRI NILKANTH HALARNKAR

HELICOPTER SERVICE PROJECT

- 74. WILL the Minister for Finance be pleased to state:
 - (a) the present status of helicopter repairs/servicing project which was supposed to come up at Honda Sattari;
 - (b) the details of Company selected to carry out helicopter repairs/servicing work;
 - (c) the recruitments done till date;
 - (d) the details of residents of Goa recruited; and
 - (e) the total job creation potential?

SHRI NILKANTH HALARNKAR

SMART CITY AND AMRUT SCHEMES

- 75. WILL the Minister for Finance be pleased to state:
 - (a) furnish details of all projects undertaken by GSIDC under Smart City Scheme;
 - i) the name and scope of work
 - ii) the cost of contract which was awarded, payments made till date;
 - iii) the present status of work;
 - iv) the validity/warranty of work done; and

- (b) furnish details of all projects undertaken by GSIDC under Amrut Scheme;
 - v) the name and scope of work
 - vi) the cost of contract which was awarded, payments made till date;
 - vii) the present status of work;
 - viii) the validity/warranty of work done; and
- (c) the funds received from Central Government for Smart City and Amrut Scheme till date?

SHRI NILKANTH HALARNKAR

DEFENCE LAND

- 76. WILL the Minister for Revenue be pleased to state:
 - (a) the details of total land in possession of Defence Ministry in Goa as on date;
 - (b) the details of land transferred to Defence Ministry since April 2014 till date;
 - (c) the details of Defence land taken back/transferred back to State/Individuals till date since April 2014;
 - (d) whether any land is given to Defence Ministry on lease till date since April 2014;
 - (e) if so, the present status of such land and revenue earned from lease;
 - (f) whether any proposal is moved by the State Government to Defence Ministry to take land back since April 2014 till date;
 - (g) if so, the status of the proposal;
 - (h) whether any proposal is received from the Defence Ministry for transfer of more land to them, since April 2014 till date; and
 - (i) if so, the present status of the proposal?

SHRI NILESH CABRAL

PENDING CASES BEFORE NORTH AND SOUTH GOA COLLECTORATES

- 77. WILL the Minister for Revenue be pleased to state:
 - (a) the Collectorate-wise and category-wise details of the total number of cases pending before North and South Goa Collectorates, such as :
 - i. Sanads for land conversions,
 - ii. Mutations,
 - iii. Partitions of Land,
 - iv. Mundcar,

- v. Tenancy,
- vi. Gun License,
- vii. Externments,
- viii. Chapter Cases;
- (b) the dates since which these cases are pending; and
- (c) the Collectorate-wise, year wise and category-wise of the total number of the above cases disposed since the last three years till date?

SHRI NILESH CABRAL

ALVARA LAND IN STATE OF GOA

- 78. WILL the Minister for Revenue be pleased to state:
 - (a) the District-wise number and details of applications received by both the District Collectors/Revenue Department for converting the Class II Alvara Grant to Class I with date of receipt of each application;
 - (b) the Taluka-wise figures of total area of Alvara land in the State of Goa;
 - (c) whether the Government has appointed any Committee regarding Alvara land;
 - (d) if so, the details such as names of Members of the Committee, term of the Committee and job of the Committee;
 - (e) the stand of the Government in cases of illegal sale of Alvara Land by way of Agreement for Sale etc; and
 - (f) the details of the action the Government intends to take in such cases of illegal sale?

SHRI NILESH CABRAL

GOA STATE INFRASTRUCTURE DEVELOPMENT CORPORATION HAS ITS OWN GSR FOR PREPARING ESTIMATES

- 79. WILL the Minister for Finance be pleased to state:
 - (a) whether GSIDC has its own GSR for preparing estimates;
 - (b) if not, whether the GSR of PWD or any other GSR are used;
 - (c) furnish the copies of GSR used/followed by GSIDC since last ten years till date;
 - (d) whether the GSIDC follows the CPWD Manual;

- (e) whether GSIDC has prepared all their estimates as per the GSR during the last ten years till date;
- (f) whether GSR were not followed for preparation of estimates of any item during the last ten years till date;
- (g) the details of all such works where GSR has not been followed for preparation of estimates in last ten years till date such as name of the item, name of the work, total estimated cost of the work, name of the consultant who prepared the estimates and name of the contractor who was awarded the respective work;
- (h) the details such as name of the work, consultant who prepared the estimate, names of contractors who participated in the tender at every call of tender for the work along with their bid amount, number of times tender was called for, name of the contractor who bagged that respective work, whether he was lowest bidder, amount at which work order was given and the final amount paid to the contractor in cases where works were completed; and
- (i) the details of all completed and on-going works wherein work orders are given during last ten years till date?

SHRI PRASAD GAONKAR

DETAILS OF DPC IN SOUTH GOA COLLECTORATE

- 80. WILL the Minister for Revenue be pleased to refer to the reply to Unstarred LAQ No. 110 answered on 15.12.2017 and state:
 - (a) the details of DPC held from January 2014 till date in South Goa Collectorate;
 - (b) whether it was held for all the posts;
 - (c) if not, the reasons thereof post wise;
 - (d) whether the said Mamlatdars are still on Adhoc basis;
 - (e) if not, whether they are regularised;
 - (f) whether after said regularisation any DPC were held in Collectorate of South Goa, if so, the details thereof;
 - (g) if so, the reasons for not taking up regularisation of Awal Karkuns as there were no directions to keep said regularisation on hold;
 - (h) whether the seniority is counted from date of their joining or date on which said Mamlatdar is regularised;
 - (i) whether the said Awal Karkun is regularised and confirmed in the DPC held in February 2018;
 - (j) if not, the reasons thereof;

- (k) whether any Circle Inspector is promoted on regular basis although the regularisation of said Awal Karkun is pending;
- (1) if so, the reasons thereof and the provisions under which the same is done; and
- (m) whether promotion of Circle Inspector on regular basis has led to injustice to the said Awal Karkun?

SHRI PRASAD GAONKAR

DETAILS OF MUTATION APPLICATIONS RECEIVED BY MAMLATDAR OF QUEPEM

81. WILL the Minister for Revenue be pleased to state the Village Panchayat wise details of the total number of the Mutation applications that are received, passed and pending by the Mamlatdar of Quepem since the year 2012 till date, from Village Panchayats of Molcornem and Caurem – Pirla of Quepem, with details such as name of applicant, survey number and whether the applications are passed/pending, if pending, the reasons thereof?

SHRI PRASAD GAONKAR

DETAILS OF MUTATION APPLICATIONS RECEIVED BY MAMLATDAR OF SANGUEM

82. WILL the Minister for Revenue be pleased to state the Village Panchayat- wise details of the total number of the Mutation applications that are received, passed and pending by the Mamlatdar of Sanguem since the year 2012 till date, from Village Panchayats of Rivona, Netravali, Bhati, Uguem, Vaddem – Curdi, and Municipality of Sanguem, with details such as name of applicant, survey number and whether the applications are passed/pending and reasons, if pending?

SHRI PRASAD GAONKAR

AFRAMENTO PROPERTIES OF COMMUNIDADES

83. WILL the Minister for Revenue be pleased to state:

- (a) the details of the Aframento properties under various Communidades in Goa and the present status of the Aframento;
- (b) whether the respective Communidades convey its ownership rights to the Aframento holder at any time, if so, the details thereof;
- (c) whether the Aframento holder assumes legal ownership rights of landed Aframento property as per law, if so, the details thereof;
- (d) whether the Aframento holder can sell the property to any other party;
- (e) if so, the Rules under which allows the sale of Aframento properties with or without the consent and involvement of the respective Communidade;
- (f) whether the Framento property was sold/used by the Aframento holder for purpose other than agriculture at any time, if so, the details thereof;
- (g) the maximum number of years Aframento holder can use the said property, if tenure is not mentioned in Aframento;
- (h) whether suitable action is defined in the Communidade Rule Book in case a Aframento holder sells said property to third party; and
- (i) if so, the Authority supposed to take the said action?

SHRI PRAVIN ZANTYE <u>FACILITIES REQUIRED IN ESI DISPENSARY AT BICHOLIM</u> CENTRE

- 84. WILL the Minister for Labour and Employment be pleased to state:
 - (a) whether the ESI dispensary at Bicholim is provided with basic facilities like blood test, X-ray, Sonography, ECG etc., if so, the details thereof; and
 - (b) if not, whether the Government intends to provide all these facilities to the dispensary, with the details thereof?

SHRI RAJESH PATNEKAR

PROJECTS UNDER CSR

- 85. WILL the Minister for Mines and Geology be pleased to state:
 - (a) the details of various projects under CSR carried out by the various mining companies in the State since 2007 till date;
 - (b) the quantum of amount spent taluka -wise and year-wise; and
 - (c) the Rules the Company follows while funding projects under CSR?

SHRI RAJESH PATNEKAR

PROMOTION OF OFFICIAL LANGUAGE

- 86. WILL the Minister for Official Language be pleased to state:
 - (a) the programmes that are conducted by the Department for the preservation and promotion of Official language and other Indian languages;
 - (b) the list of programmes conducted with expenditure year-wise since 2014 till date;
 - (c) whether the Government has any schemes/projects to promote Official Language, if so, the details thereof;
 - (d) the details of amount sanctioned in each of such scheme since 2014 till date;
 - (e) the total funds allotted and utilized by the Department; and
 - (f) the details of the amount of grants released by the Official Language to the writers in Konkani and Marathi books with details such as name of the writer, the total number of applications received for such grants and the total number of applications accepted, rejected and pending with details of each category since, 2010 till date?

SHRI RAJESH PATNEKAR

PMMY(MUDRA) SCHEME

- 87. WILL the Minister for Finance be pleased to state:
 - (a) the total number of persons who were granted loans under PMMY(MUDRA) Scheme by various banks in the State since the inception of the scheme with year-wise details;
 - (b) the year-wise details of amount sanctioned under this scheme;
 - (c) the interest rate charged under the scheme; and
 - (d) whether any programmes are conducted to promote the PMMY Mudra Scheme with details thereof?

SHRI RAJESH PATNEKAR

BIRTH AND DEATH RECORDS

- 88. WILL the Minister for Planning and Statistics be pleased to state:
 - (a) whether the Office of the Sub-Registrar also houses the Office of the Registrar of Births and Deaths;
 - (b) if so, the details of the list of Officers and addresses of each of such Officer;
 - (c) whether the computerization of Portuguese era birth and death records across the State have been completed;
 - (d) whether the computerization of Portuguese era birth and death records can be accessed/obtained from the Offices of the Taluka level Sub Registrar;
 - (e) if not, the procedure required to obtain the records;
 - (f) the details of centres where Aaadhar card registration and Aadhar card correction facility is available with addresses and the name of the persons in charge and fees incurred;
 - (g) whether the Department is aware that the number of people visiting centres are facing problems due to long waiting hours; and
 - (h) the steps the Government has taken to solve the problem?

SHRI RAJESH PATNEKAR

PRESENT STATUS OF ELECTRONIC CITY AND IT HUB IN THE STATE

89. WILL the Minister for Information Technology be pleased to state the present status of the proposed Electronic City and IT Hub in the State?

SHRI RAJESH PATNEKAR

NCS PORTAL

- 90. WILL the Minister for Labour and Employment be pleased to state:
 - (a) the present status of the newly inaugurated NCS portal in the State;

- (b) whether the existing system of registration at employment exchange will be shut down;
- (c) whether this system will provide unique numbers to those who register, state the procedure thereof;
- (d) the manner in which Department intends to create a common platform for the college placement cell and the industries/companies in the State;
- whether this portal reveals/introduces the unemployed (e) force/youth/people from other States as well to the industries/service sector/companies in the State; and
- (f) the criteria followed for priority to the Goan youth?

SHRI RAJESH PATNEKAR

SAND AND MURRUM MINING IN THE STATE

- 91. WILL the Minister for Mines & Geology be pleased to state:
 - (a) whether the Government has prepared any policy for regulating Sand and Murrum Mining, if so, the details thereof;
 - (b) whether there are any pending lease applications for minor minerals, if so, the details thereof; and
 - (c) the reasons for such pendency?

SHRI RAVI NAIK

ISSUE OF RESIDENCE CERTIFICATES

- 92. WILL the Minister for Revenue be pleased to state:
 - (a) the period for which Residence Certificates are issued by the Mamlatdar to a resident;
 - (b) whether the Government has the proposal to issue residence certificate on permanent basis to a person residing at a place permanently, if so, the details thereof; and
 - (c) whether the Government has the proposal to extend the residence certificate already issued to the applicant by the Mamlatdar for a further period on production of the Original Certificate by the applicant to the concerned Mamlatdar, if so, the details thereof?

SHRI RAVI NAIK

PEOPLE RECRUITED ON PERMANENT, TEMPERORY/CONTRACT BASIS

93. Transferred to Personnel Department as Unstarred LAQ No. 91 to be answered on 02/08/2018.

SHRI RAVI NAIK

GUEST HOUSE WORK AT CURTI PONDA

- 94. WILL the Minister for Animal Husbandry Veterinary services be pleased to state:
 - (a) furnish the present status of construction of guest House at Curti Ponda;
 - (b) furnish the details of work completed and work to be executed/pending;
 - (c) furnish the time frame by which the phase I will be operational;
 - (d) whether Department has received any additional work estimates from the office of P.W.D. if so, state the details of the present status of estimates; and
 - (e) the total project cost and time of completion and the total payments made to contractor till date?

SHRI WILFRED D'SA

VETERINARY HOSPITALS

- 95. WILL the Minister for Animal Husbandry and Veterinary Services be pleased to state:
 - (a) the details of the Veterinary hospitals in Nuvem Constituency;
 - i. Total area of land
 - ii. Total area of building
 - iii. when it is constructed
 - (b) whether public are visiting these Veterinary hospitals;

- i. the total number of cases attended from 01.01.2015 till date, with the details month wise;
- (c) furnish the details of doctors and staff posted in each Veterinary hospital, working days and timings;
 - i. names and Designations;
 - ii. furnish the details of duty timings of doctors and staff;
 - iii. furnish the details of timings and visiting hours of public;
 - iv. the details of any other staff; and
- (d) the measures the Government will take to improve Veterinary hospitals in Nuvem Constituency?

SHRI WILFRED D'SA

PANCHAYATS PROPOSALS FOR BIO-TIOLETS FOR PUBLIC USE IN NAVELIM

- 96. WILL the Minister for Panchayat be pleased to state:
 - (a) whether the Government has any proposal of buying Bio-Toilets for public use, if so, furnish the details thereof;
 - (b) whether purchase of Bio-Toilets will be through State funds or Central Government Scheme;
 - i. if through state funds, furnish the budget allocation and total funds provision;

ii. furnish the details as regards whether the supply of Bio-Toilets will be done through Directorate of Panchayats /B.D.O's/Panchayats;

(c) whether the purchase of Bio-Toilets will be by Tender process.

i. if so, state the details thereof;

- ii. if not, furnish the reasons thereof;
- (d) whether any agency is being finalized or any consultancy services is being appointed for purchase of Bio-Toilets;
 - i. if so, furnish the details thereof;
 - ii. if not, whether the Government is in process of appointing consultancy services;
- (e) whether Directorate of Panchayat has received the pending list of applicants for Sulabh Toilets from PWD;
 - i. if so, furnish the total number of pending applications for Sulabh Toilets, Panchayat-wise;
- (f) whether Panchayats can purchase Bio-Toilets from Panchayats funds or under XIV Finance Commission; if so, state the details thereof;

- (g) whether any survey is conducted of toilets in the villages; and
- (h) if so, furnish the details of Nuvem Constituency?

SHRI WILFRED D'SA

POWERS OF ZILLA PARISHAD

- 97. WILL the Minister for Panchayat be pleased to state:
- a) the details of grants sanctioned to Zilla Parishad from 2016 till date;
- b) the details thereof of the North and South Goa Zilla Parishads;
- c) furnish the details of the amount allotted to each Zilla Parishad Member for developmental work;
- d) whether the Government has any proposals/policy to increase the grant-in-aid amount to Zilla Parishad;
- e) if so, state the details thereof;
- f) if not, state the reasons thereof;
- g) whether Government has any proposal/policy to give more powers to Zilla Prishad;
- h) if so, state the details thereof;
- i) if not, state the reasons thereof;
- j) state the details of work undertaken and works completed by Zilla Parishads for the year 2017-2018; and
- k) furnish the details Constituency-wise?

SHRI WILFRED D'SA

NON UTILISATION OF PANCHAYAT GRANTS

- 98. WILL the Minister for Panchayat be pleased to state:
 - (a) furnish the details of proposals submitted by Village Panchayats in Nuvem Constituency from 1/4/17 till date;
 - i. furnish copy of the proposals;
 - ii. the action taken report on the proposals;
 - iii. whether any proposals are pending from Nuvem Constituency; if so, state the reasons thereof;
 - iv. the time frame to clear any proposal submitted by Village Panchayat through B.D.O, with details thereof;

- (b) furnish the details of grants not utilized by Village Panchayats of Nuvem Constituency under XIIIth and XIVth Finance Commission;
 - i. the last date to utilize the grants;
 - ii. whether any training sessions/motivation is provided by the Officers of Directorate of Panchayats to the Village Panchayats towards utilization of XIV Finance Commission Grants; and
 - iii. if, so, the details thereof and if not, state the reasons thereof?

REHABILITATION OF FAMILIES AFFECTED AT BAUNA DEMMOLITION

99. Re- Transferred to Department of Women & Child as Unstarred LAQ No.110 and answered on 31/07/2018.

SHRI ALEIXO REGINALDO LOURENCO

SAND MINING LEASES

- 100. WILL the Minister for Mines & Geology be pleased to state:
 - (a) the details list of sand mining leases such as applicant details, survey number, location and map of which environmental clearance / NOC has been granted;
 - (b) the conditions on which sand mining environment clearance has to be granted;
 - (c) whether the Government has given clearance for sand mining below water in rivers; and
 - (d) the details of all complaints filed against illegal sand mining in last 3 years and action taken by the Government ?

SHRI ANTONIO FERNANDES

NIGHT MARKET

101. WILL the Minister for Panchayat be pleased to state:

- (a) the various night markets held in different parts of Goa for local and tourist;
- (b) furnish the details of each markets separately;

- (c) furnish the detail of locations, their names of the owners and land owners along with land survey numbers, type of land area, year since the market has started, types of the activities held along with timing of each market;
- (d) the details of various licenses, NOC required and amount of various fees paid yearly;
- (e) the details of the various types of complaints received against each night markets;
- (f) furnish the details with the names of complainants and nature of complaint received during the past three years;
- (g) the details of the approximate crowd turnover per night at each market and various type of help extended by the Government departments; and
- (h) whether the same is extended free?

SHRI MILIND NAIK

STRENGTHENING AND WIDENING OF ROAD FROM BAINA TO BOGDA

102. WILL the Minister for Finance be pleased to state:

- (a) the date by which the Government plans to restart the work of widening of road from Baina to Bogda via Sada Junction;
- (b) the reason for stopping the work of the project midway; and
- (c) the time frame for completing the said approved project?

ASSEMBLY COMPLEX PORVORIM-GOA 01st August, 2018

N.B.SUBHEDAR SECRETARY, LEGISLATURE